

ITEM NO.17

COURT NO.10

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8145/2018

(Arising out of impugned final judgment and order dated 13-10-2017 in CAAT No. 158/2017 passed by the National Company Law Appellate Tribunal)

VALIA AND CO.

Petitioner(s)

VERSUS

JORD ENGINEERS INDIA LTD.

Respondent(s)

Date : 02-04-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Dhaval S. Deshpande, Adv.  
Mr. R. Gupta, Adv.  
Mr. Abdul Gaffar, Adv.  
Mr. R.C. Sharma, Adv.  
Ms. Aparna Jha, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Heard.

In view of judgment of this Court in Macquarie Bank Limited v. Shilpi Cable Technologies Limited, (2018) 2 SCC 674, the impugned order is set aside and the matter is remitted back to the National Company Law Appellate Tribunal, New Delhi, for fresh disposal in accordance with law.

The Special leave petition is accordingly disposed of.

Since this order is being passed ex-parte, the respondent will be at liberty to move this Court, if aggrieved.

The petitioner may appear before the Appellate Tribunal for further proceedings on Monday, the 14<sup>th</sup> May, 2018.

The petitioner may also put the respondent to notice of this order forthwith and file proof thereof before the Appellate Tribunal.

Pending applications, if any, shall also stand disposed of.

(MAHABIR SINGH)  
COURT MASTER

(SUMAN JAIN)  
BRANCH OFFICER